

Misc. CrI. (bail) Case No. 387 of 20

11-11-2020

Seen the petition filed U/s.439 of Cr.P.C. seeking bail for accused Sajida Khatun @ Sajida Begum who was arrested and detained in Tezpur jail Hazot since 25.08.2020 in connection with Dhekiajuli P.S. case No. 501/2020 (corresponding G.R. Case No. 2379/2020) U/s 120(B)/371 of IPC.

Case diary, as called for, has not been received. Heard ld. counsel for both the sides.

It is submitted that the accused has remained in custody since 25-8-20 and therefore she deserves to be granted bail only on the basis of length of detention.

I have perused the FIR of this case and also considered the submission made. The fact remains that the accused has remained in custody since 25-8-20 and therefore by this time major portion of investigation might have been completed. I am, therefore, of the opinion that further custodial detention of the accused is not necessary for the purpose of investigation of this case. Moreover, there has also been no prayer from the investigating officer for further custodial detention of the present accused for the sake of investigation.

Consequently, the prayer for bail for the aforesaid accused stands allowed. She shall be released on bail of Rs.10,000/- (Rupees ten thousand) only with one surety of like amount to the satisfaction of the Ld. Elaka Magistrate on condition that she shall extend all necessary cooperation whenever so asked for by the investigating officer.

Misc. case stands accordingly disposed of.



(N. Akhtar)
Additional Sessions Judge
Sonitpur, Tezpur

**Additional Sessions Judge
Sonitpur, Tezpur**

Handwritten note:
11.11.20